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Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 60 / 2009-Customs (N.T.)

New Delhi, dated the 8th June, 2009.
18 Jyaistha, 1931 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Import), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on the Commissioner of Customs, Seaport (Import), Custom House, 60, Rajaji Salai, Chennai-1 for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s I.G.International, SCF 12, Subji Mandi, Sector 26, Chandigarh-160026 and another issued vide, F.No. DRI/MZU/D/INV-1(2)/2008-09, dated the 31st March, 2009, by the Additional Director, Directorate of Revenue Intelligence, Mumbai Zonal Unit, Mumbai.

[F.No. 437/31/2009-Cus.IV]

(M.M.Parthiban)

Director (Customs) to the Government of India